

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V
(Division Bench)

Item No.-502
IB-283/ND/2022

IN THE MATTER OF:

Indiabulls Housing Finance Ltd.

Vs.

Revital Reality Pvt. Ltd.

.....Applicant

.....Respondent

SECTION

U/s 7 IBC

Order delivered on 25.04.2024

CORAM:

**SHRI MAHENDRA KHANDELWAL,
HON'BLE MEMBER (JUDICIAL)**

**Dr. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)**

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Applicant : Mr. Sumesh Dhawan, Ms. Vatsala Kak, Mr. Shaurya
Shyam, Mr. Raghav Dembla, Mr. Sagar Thakkar, Advs.
For the Respondent : Ms. Gunjan Arora, Adv.

ORDER

Ld. Counsel on behalf of the Financial Creditor is present and submitted that in terms of order dated 16.02.2024, they have filed rejoinder. Ld. Counsel on behalf of the Corporate Debtor is present and submitted that they have filed their reply. However, their reply is still not reflected on the e-portal of this Tribunal. Ld. Counsel on behalf of the Corporate Debtor is once again directed to approach the Registry and cure the defects, if any, so that their reply is reflected on the e-portal of this Tribunal, failing which the matter will be considered on the basis of material available on record. List the matter on **28.05.2024**.

Sd/-
(Dr. SANJEEV RANJAN)
MEMBER (T)

Sd/-
(MAHENDRA KHANDELWAL)
MEMBER (J)